

23

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 298/2001  
in  
OA 112/1999

New Delhi this the 24th day of September, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri S.A.T. Rizvi, Member (A)

Ram Sumer Pal  
S/O Sh.Pancham Lal  
R/O H.No.805,S Block,  
Mangol Puri, New Delhi.

(By Advocate Shri U.Srivastava ) ..Petitioner

VERSUS

Shri S.Dashrathi,  
General Manager,  
Northern Railway, Baroda House,  
New Delhi.

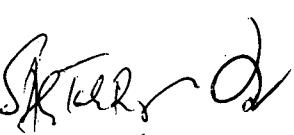
(By Advocate Sh.H.K.Gangwani, learned  
senior counsel) ..Respondent

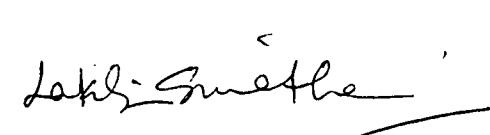
O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

We have heard both the learned counsel in CP. We are unable to agree with the contentions of Shri Srivastava, learned counsel that while passing the order dated 6.8.2001 the respondents have wilfully or contumaciously disobeyed the Tribunal's order dated 13.9.2000 in OA 112/1999.

In the circumstances, CP is dismissed. Notice issued to the alleged contemnor is discharged. File be consigned to the record room.

  
(S.A.T.Rizvi )  
Member (A)

  
(Smt.Lakshmi Swaminathan )  
Vice Chairman (J)

sk